

के वाहनों को उस क्षेत्र से निकलने की अनुमति देने के लिए स्थानीय सिविल अधिकारियों के प्रतिनिधि उसी जगह उपस्थित रहते हैं ताकि जनता को असुविधा न हो। पैदल चलने वाले सड़क का स्वतंत्रतापूर्वक प्रयोग करते हैं।

(ख) उपरोक्त 'घ' को देखते हुए लागू नहीं होता।

TENDERS, QUOTATIONS FOR SHOPS IN
KANISHKA HOTEL, NEW DELHI

3393. SHRI SHIVENDRA BAHADUR SINGH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that tenders were invited for the shops in Kanishka Hotel, New Delhi;

(b) if so, how many shops had tenders quotations for over 2 lacs and over 3 lacs of rupees as licence fee per year;

(c) whether it is a fact that for Shop No. 5, the lowest tendered quotation was of over three lacs of rupees per year;

(d) whether it is also a fact that the shop has now been given to a private party for Rs. 24,000.00 per year without any tenders against the recommendations of the Financial Adviser of I.T.D.C. and the Hotel Management;

(e) who is responsible for this financial loss to the Corporation; and

(f) what steps Government propose to take to punish the guilty ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) Yes, Sir.

(b) For licensing of 5 shops in Hotel Kanishka, 4 quotations were for over Rs. 3 lakhs and 11 quotations for over Rs. 2 lakhs as licence fee per year.

(c) and (d) The Shop No. 5 was originally earmarked for sale of jewellery and ivory items. The highest and the lowest tenders received for this shop were Rs. 3.07 lakhs and Rs. 0.10 lakhs respectively.

As the highest tenderer refused to pay Hotel Receipt Tax, it was decided to invite fresh tenders. Subsequently, the space was rented for setting up an Art Gallery at a licence fee of Rs. 24,000 per annum or 10% of the sale proceeds of the Gallery, whichever is higher. The proposal was finalised in consultation with the Financial Adviser & Chief Accounts Officer of the Corporation.

(e) and (f) ITDC has rented space for setting up an Art Centre as part of its promotional-cum-cultural activity to subserve its social objectives. The Corporation does not consider it appropriate to evaluate its viability in commercial terms as visitors to the Centre would be attracted to use the catering facilities of the Hotel thereby promoting its sale of food and beverages.

LIBERALISATION OF FERA TO FACILITATE
MULTINATIONALS TO INVEST IN CORE
SECTOR

3394. SHRI R. P. DAS : Will the Minister of FINANCE be pleased to state :

(a) whether Government are prepared to delete export obligation and other clauses of FERA to facilitate multi-nationals to invest in the core sector;

(b) if so, what is the main idea behind the move to liberalise FERA in such a manner; and

(c) what will be the capital composition of these companies ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) There is no proposal to liberalise FERA or licensing policy applicable to foreign companies. They will be permitted to operate in priority areas in activities involving sophisticated technology or export-oriented ventures only. They have to conform to the export obligations attached to their licences.

PROMOTION OF DOMESTIC TOURISM AT
WYNAD IN KERALA

3395. SHRI K. KUNHAMBU : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any scheme has been work-